

**IN THE NATIONAL COMPANY LAW  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**(IB) -550 (PB)/2023**

Under Section 59(7) of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

**IN THE MATTER OF:**

**M/s. PKR Energy Limited**

*Having its Registered Office at:*

11, Ishwar Nagar, Mathura Road,  
South Delhi, New Delhi-110065

**...Applicant/Liquidator**

**Order Delivered On: 01.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR  
HON'BLE PRESIDENT**

**SHRI AVINASH K. SRIVASTAVA  
HON'BLE MEMBER (TECHNICAL)**

**APPEARANCES:**

For the Petitioner : Mr. Naveen Narang, CS

## CLARIFICATION ORDER

1. The present Application has been filed on 08.08.2023, before this Adjudicating Authority, by Mr. Sanjeev Kumar, who has been appointed as the Liquidator of **M/s. PKR Energy Limited** under Section 59(7) of the Insolvency & Bankruptcy Code, 2016 (“IBC” or “the Code”) r/w Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, (“Voluntary Liquidation Regulations”).
2. On perusal of the documents on record we find that Liquidator has annexed the Liquidation Account statement which shows that a payment to Sole shareholder has been made. Relevant part of the account statement is extracted below:

Receipt Redemption of Fixed deposit during Voluntary Liquidation Process	4,48,12,779	support services		
		5. Payment of Auditor's fee for audit of liquidation account	10,000	3,03,208
		6. Mis. Bank Charges	1,476	
		Payment to Creditors		
		1.	-	
		2.	-	
		3.	-	
		Payment to Sole Shareholder	4,50,38,507	4,50,38,507
Net Realization (Rs.)	4,53,41,715	Net Payment Rs.		4,53,41,715

On the contrary, after going through the incorporation document (MOA @ page number 45 Vol I of the paper book) of the Company (PKR Energy Limited), it is evident that seven persons have subscribed to the Company. There is no annual return or any other document that discloses as to whom the payment is made, and who is the sole shareholder of the Company. The Bank statement annexed by the liquidator also just reflects the amount i.e. **Rs. 4,50,38,507/-** has been debited. It is not known as to whom this payment is made.

3. Therefore, the Liquidator is directed to provide all the relevant information as to the current shareholding structure of the Company, who are the respective shareholders of the company to whom this payment is made within 7 days from today.

**List on 08.05.2024**

**Sd/-  
RAMALINGAM SUDHAKAR  
(PRESIDENT)**

**Sd/-  
AVINASH K. SRIVASTAVA  
MEMBER, (TECHNICAL)**